

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 462 of 1997.

Friday this the 4th day of April 1997.

CORAM:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

G. Raveendran,
Station Master, Grade -III,
Southern Railway, Shornur,
residing at:
"Shanthi Nivas",
Railway Pump House Road,
Ganesh Giri, Shornur.

.. Applicant.

(By Advocate Shri TC Govinda Swamy)

Vs.

1. The Chief Personnel Officer,
Southern Railway,
Headquarters Office,
Park Town P.O.,
Madras-3.

2. The Divisional Railway Manager,
Southern Railway,
Palghat Division, Palghat.

3. Union of India through
the General Manager,
Southern Railway,
Headquarters Office,
Park Town P.O.,
Madras-3.

.. Respondents

(By Advocate Shri K.V. Sachidanandan)

The application having been heard on 4th April 1997,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant has filed this application for the
following reliefs:

" a) direct the third respondent to implement Annexure A-2
order of the Railway Board duly granting the
consequential benefits thereof; or in the
alternative.

b) direct the first respondent to consider and pass appropriate orders in accordance with law on the applicant's pending representation produced as Annexure A-3, duly granting the applicant the consequential benefits of Annexure A2 order of the Railway Board.

c) Pass such other orders or directions as deemed just, fit and necessary in the facts and circumstances of the case."

2. When the application came up for hearing the learned counsel on either side stated that the application can be disposed of with an appropriate direction to first respondent to consider and dispose of the representation made by the applicant on 5.7.96 (Annexure A-3) within a specified time limit.

3. In the light of the above submission made by the counsel at the Bar, we dispose of the application directing the respondents to consider and dispose of the representation made by the applicant on 5.7.96 (Annexure A-3) in accordance with law and to give applicant a speaking order within a period of two months from the date of receipt of a copy of this order. No costs.

Dated the 4th day of April, 1997.

P. V. Venkatakrishnan
P. V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

A. V. Haridasan
A. V. HARIDASAN
VICE CHAIRMAN

LIST OF ANNEXURE

Annexure A-2: A true copy of the Railway Board Order No.PC/III/81/FE-II/4 dated 27-6-85 issued by the Railway Board.

Annexure A-3: A true copy of the representation submitted by the applicant to the 1st respondent dated 5-7-96.

.....